

**CUSTOMS, EXCISE & SERVICE TAX APPELLATE TRIBUNAL
MUMBAI
REGIONAL BENCH, COURT NO. 5**

SERVICE TAX APPEAL NO. 85244 OF 2019

(Arising out of Order-In-Appeal no. PUN/EXCUS01/APP-388/18-19 dated
01.11.2018 passed by The Commissioner (Appeals-I), Central Tax Pune.)

SANDVIK ASIA P LTD

Mumbai-Pune Road,
Dapoli Haveli,
Pune,
Maharashtra-411 012.

Appellant

Vs.

**COMMISSIONER CENTRAL EXCISE AND
SERVICE TAX, PUNE-I**

41-A, ICE House,
Sasson Road, Opp Wadia College,
Pune-411 001.

Respondent

Appearance:

Shri Aniket Barve, Advocate for the Appellant.

Shri S.B.P. Sinha, Superintendent, Authorized Representative for the
Respondent.

CORAM:

HON'BLE MR. Dr. SUVENDU KUMAR PATI, MEMBER (JUDICIAL)

HON'BLE MR. ANIL.G.SHAKKARWAR, MEMBER (TECHNICAL)

Date of Hearing: 04.02.2025

Date of Decision: 04.02.2025

FINAL ORDER NO :- A/85175/2025.

Learned Counsel for the Appellant informs that appellant has settled the issue under SABKA Vishwas Legacy Dispute Resolution Scheme, SVLDRS form 1 & 4 indicating settlement of dispute under SABKA Vishwas Legacy Dispute Resolution Scheme which is in the nature of discharge certificate filed in this case, which learned AR informs to be in order.

2. Taking note of the submissions, we dismiss the appeal as withdrawn as has been settled under SABKA Vishwas Scheme, 2019.

(Dictated and pronounced in open court)

**(Dr. SUVENDU KUMAR PATI)
MEMBER (JUDICIAL)**

**(ANIL.G.SHAKKARWAR)
MEMBER (TECHNICAL)**